

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 371/2000

New Delhi: this the 24th day of JANUARY, 2001.

HON'BLE MR.S.R.ADIQE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Sh. Yogesh Kumar Sharma,

S/o Late Sh.K.D.Sharma,
applied for the post of TGT(Maths) in
Directorate of Education,

Govt. of NCT of Delhi and

R/o 201/31, Ram Chander Gali,
Adarsh Moholla,

Maujpur,
Delhi-53

....Applicant.

(By Advocate: Shri S.S.Tewari)

Versus

1. Govt. of NCT of Delhi
through

Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi.

2. Director of Education,
Directorate of Education,
Old Sectt.
Delhi.

3. Deputy Director of Education (Admn),
Directorate of Education,
Establishment III Branch,
Old Sectt.,
Delhi

.....Respondents.

(By Advocate: Shri Harvir Singh)

ORDER

S.R.Adiqe, VC (A):

Heard both sides.

2. Applicant contends that the marks in the best 4 subjects, and not all the subjects should have been taken by respondents while calculating the percentage of marks secured by him in Standard XII Exam. under respondents' Marking Scheme (Annexure-R4), for appointment of TGT(Maths).

3. While the marks in the best 4 subjects may well

be the basis for awarding percentage in CBSE, nothing contained in the aforesaid marking scheme of respondents require them to take the marks in the best 4 subjects alone for the purpose of calculating percentage of marks, and is is also true that it is not the candidates who have taken CBSE alone who apply for appointment as TGT. Furthermore applicant has not cited a single instance of any successful candidate whose percentage of marks were calculated on the basis of his best 4 subjects in Standard XII Exam. or its equivalent , and not on the basis of all the subjects in which he appeared.

4. The OA therefore fails, and is dismissed.
No costs.

A. V. Vedavalli
(DR. A. V. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).

/ug/